

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

IA(I.B.C)/2793(CH)2023

IA(I.B.C)/316(CH)2023

IA(I.B.C)/317(CH)2023

IA(I.B.C)/1124(CH)2023

IA(I.B.C)/121(CH)2024

IA(I.B.C)/1078(CH)2024

In

CP (IB) No. 39/Chd/Pb/2017

(Admitted)

IN THE MATTER OF:

Sunrise 14/A/S Denmark

... **Petitioner-Financial Creditor**

Versus

Muskaan Power Infrastructure Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 60(5), 43(1) r/w 44 (1), 66(1) IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 15.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.08.2024 in the supplementary list.

Sd/-

Court Officer

15.07.2024

Atiqur Rehman